

number of officers waiting for allotments in these types was 38,719.

(c) The number of quarters constructed during the financial year 1973-74 in type III and type IV is given below:—

Type III	224
Type IV	80
	304

(d) In all cases of unauthorised occupation, eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 have been initiated.

#### Approach to FAO for Foodgrains

\*377. **SHRI RAGHUNANDAN LAL BHATIA:**

**SHRI P. GANGADEB:**

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether India has approached FAO for any assistance regarding foodgrains;

(b) whether FAO has assured India of any assistance, and

(c) the salient features thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE):** (a) Yes. World Food Programme, an Organisation of the F.A.O. has been supplying foodgrains on requests from the Government of India made from time to time in accordance with the Basic Agreement between W.F.P. and G.O.I.

(b) and (c). No assurance as such has been given by FAO/WFP. Assistance has been and is being provided by W.F.P. in pursuance of the Basic Agreement. World Food Pro-

gramme's commitment to supply assistance is dependent upon pledges of assistance made to it by donor countries being honoured. The assistance from WFP to India and other recipient nations is assured only to this extent.

#### Encroachment upon Public Land in DDA Colonies

\*378. **SHRI SHRIKISHAN MODI:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether some allottees in DDA colonies have individually encroached upon the public land around their groundfloor flats/tenements by enclosing the same for growing individual kitchen gardens and lawns causing inconvenience to others;

(b) whether any complaints against such encroachment have been received by DDA Slum Department from Ranjit Nagar and Chander Shekhar Azad colonies;

(c) whether any action has been taken against such defaulters particularly by the slum Department of DDA; and

(d) if not, the reasons therefor and the measures being taken to end and check such encroachment?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):** (a) Yes, Sir.

(b) No complaint of any specific inconvenience to any particular party on this account is reported to have been received.

(c) and (d). The matter has been examined by Government in view of the different stand taken by the Municipal Corporation of Delhi and the Slum Department of the DDA regarding their relative jurisdictions, the Lt Governor is being asked to look into the matter and issue appropriate instructions;